

C O N T E N T S

**Fifteenth Series, Vol. XVII, Eighth Session, 2011/1933 (Saka)
No. 8, Wednesday, August 10, 2011/Sravana 19, 1933 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Wednesday, August 10, 2011/Sravana 19, 1933 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, I have to inform the House of the sad demise of our former colleague, Shri Shantilal Purshottamdas Patel.

Shri Shantilal Purshottamdas Patel was a member of the Eighth and Ninth Lok Sabhas from 1988 to 1991 and Eleventh and Twelfth Lok Sabhas from 1996 to 1999 representing the Godhra Parliamentary Constituency of Gujarat.

Earlier, Shri Patel was a member of the Gujarat Legislative Assembly from 1975 to 1988 for four terms.

An able parliamentarian, Shri Patel was a member of the Public Accounts Committee and the Consultative Committees of the Ministry of Agriculture and Ministry of Civil Aviation and Tourism during the Ninth Lok Sabha. He was a member of the Committee on Petroleum and Chemicals during the Eleventh Lok Sabha. Shri Patel was a member of the Committee on Communications, Committee on Subordinate Legislation, Committee of Privileges and the Consultative Committee of the Ministry of Railways during the Twelfth Lok Sabha.

Shri Patel served as the Union Deputy Minister for Commerce from 1990 to 1991.

Shri Patel took special interest in the cooperative movement and served as the Vice-President of the District Cooperative Bank, Panchmahal and Gujarat Industrial Cooperative Federation. He was the Chairman of Ajay Cooperative Credit Society, Gujarat Hastkala and Handicraft Cooperative Federation and Panchmahal District Cooperative Union. He also served as the Secretary of the Panchmahal District Cooperative Sangh.

An active social worker, Shri Patel worked for the promotion of education and employment of the downtrodden and the weaker sections of the society.

A person with a scholarly bent of mind, he authored two books entitled, '*Panchmahal Darshan*' and '*Sahkardeep*' a book on Cooperative Movement.

A widely traveled person, Shri Patel was a member of the Indian Parliamentary delegation to the Commonwealth Parliamentary Conference held at Canberra, Australia in 1988.

Shri Shantilal Purshottamdas Patel passed away on 24th May, 2011 at the age of 73 years.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while, as a mark of respect to the memory of the departed.

11.02 hrs.

The Members then stood in silence for a short while.

... (*Interruptions*)

MADAM SPEAKER: Now, Question Hour. Q. No. 141, Dr. M. Thambidurai.

... (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record.

(*Interruptions*) ... *

At this stage, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table

... (*Interruptions*)

* Not recorded

(Q. No. 141)

DR. M. THAMBIDURAI : Madam Speaker, one of the objections raised in the Indo-US Deal is that India must voluntarily place its civilian nuclear facilities under International Atomic Energy Agency's safeguards. India is supposed to place 14 out of its 23 reactors under its scrutiny and also international monitoring. This means that about 65 per cent of India's nuclear power capacity would come under international safeguards. ... *(Interruptions)*

Though we have not ratified NPT, indirectly we will be accepting it. Are we going to compromise on our sovereignty and allow our nuclear reactors to be monitored by the third country? May I also know whether technology transfer will be allowed by this Agreement?

SHRI V. NARAYANASAMY: Madam Speaker, the Nuclear Suppliers Group (NSG) has entered into a joint Agreement and on the basis of that Agreement there is no safeguard for the Uranium which we are using for our nuclear power plants.... *(Interruptions)* We are importing Uranium from other countries also which is under nuclear safeguard. *(Interruptions)* Not only India 146 other countries have also signed this Agreement and they are all Members of the NSG.... *(Interruptions)* We will have to go by that Agreement. Otherwise, we will not be able to import Uranium from other countries.... *(Interruptions)* There is no safeguard for our indigenous Uranium which we are using for our nuclear reactors.... *(Interruptions)* Since we are using imported Uranium, we will have to follow the international guidelines.... *(Interruptions)*

DR. M. THAMBIDURAI : Madam, my second supplementary is how the radioactive waste is going to be handled.... *(Interruptions)* Exposure to radioactive waste is as good as exposed to nuclear bomb. Are we prepared to handle the nuclear waste? How does the Government think of disposing of the waste?... *(Interruptions)*

11.06 hrs.

At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

SHRI V. NARAYANASAMY: India has got the technology to handle the nuclear waste... *(Interruptions)*. We are re-processing the Uranium used in our reactors. As far as our Government is concerned, we are taking all safety measures.... *(Interruptions)* We are giving priority to our safety measures. So far as handling the nuclear waste is concerned there is a mechanism available in the country and with that mechanism we will be able to manage the nuclear waste coming out of our nuclear reactors.... *(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet at 1200 noon.

11.07 hrs.

The Lok Sabha then adjourned till Twelve of the Clock.



12.00 hrs.

The Lok Sabha re-assembled at Twelve of the Clock.

(Mr. Deputy Speaker in the Chair)

... (Interruptions)

At this stage, Shri Anurag Singh Thakur, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

PAPERS LAID ON THE TABLE

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table.

... (Interruptions)

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety, Lucknow, for the year 2009-2010.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chief Commissioner of Railway Safety, Lucknow, for the year 2009-2010.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4709/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4710/15/11)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4711/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 4712/15/11)

- (3) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4713/15/11)

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The All India Services (Conduct) Amendment Rules, 2011 published in Notification No. G.S.R. 363(E) in Gazette of India dated the 5th May, 2011.
- (ii) The All India Administrative Service (Probation) Amendment Rules, 2011 published in Notification No. G.S.R. 379(E) in Gazette of India dated the 11th May, 2011.
- (iii) The Indian Police Service (Probation) Amendment Rules, 2009 published in Notification No. G.S.R. 380(E) in Gazette of India dated the 11th May, 2011.
- (iv) The Indian Forest Service (Probation) Amendment Rules, 2009 published in Notification No. G.S.R. 381(E) in Gazette of India dated the 11th May, 2011.
- (v) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 2011 published in Notification No. G.S.R. 319(E) in Gazette of India dated the 13th April, 2011.
- (vi) The Indian Police Service (Pay) Third Amendment Rules, 2011 published in Notification No. G.S.R. 320(E) in Gazette of India dated the 13th April, 2011.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Amendment Regulations, 2011 published in Notification No. G.S.R. 203(E) in Gazette of India dated the 9th March, 2011.

- (viii) The Indian Police Service (Pay) Second Amendment Rules, 2011 published in Notification No. G.S.R. 204(E) in Gazette of India dated the 9th March, 2011.

(Placed in Library, See No. LT 4714/15/11)

- (6) A copy of the Indian Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2011 (Hindi and English versions) published in the Notification No. G.S.R. 472(E) in Gazette of India dated the 21st June, 2011 under Article 320(5) of the Constitution of India.

(Placed in Library, See No. LT 4715/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training & Research, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training & Research, Chennai, for the year 2009-2010.

(Placed in Library, See No. LT 4716/15/11)

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority, Manipur, for the year 2009-2010, alongwith Audited Accounts.
 (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority, Manipur, for the year 2009-2010.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 4717/15/11)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Gandhinagar, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Gandhinagar, for the year 2009-2010, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Gandhinagar, for the year 2009-2010.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (Placed in Library, See No. LT 4718/15/11)
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Indore, for the year 2009-2010.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Indore, for the year 2009-2010.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (Placed in Library, See No. LT 4719/15/11)
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bhubaneswar, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bhubaneswar, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bhubaneswar, for the year 2009-2010.

- (10) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(Placed in Library, See No. LT 4720/15/11)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bhubaneswar, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Bhubaneswar, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bhubaneswar, for the year 2008-2009.

- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 4721/15/11)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2009-2010.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 4722/15/11)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Mandi, for the year 2009-2010.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Mandi, for the year 2009-2010.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Hyderabad, for the year 2009-2010.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Hyderabad, for the year 2009-2010.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
(Placed in Library, See No. LT 4723/15/11)
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Hyderabad, for the year 2009-2010.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Hyderabad, for the year 2009-2010, together with Audit Report thereon.
(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Hyderabad, for the year 2009-2010.
- (20) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
(Placed in Library, See No. LT 4724/15/11)
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2009-2010.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2009-2010, together with Audit Report thereon.
(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2009-2010.

- (22) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
(Placed in Library, See No. LT 4725/15/11)
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Patna, for the year 2009-2010.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Patna, for the year 2009-2010.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
(Placed in Library, See No. LT 4726/15/11)
- (25) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2009-2010, together with Audit Report thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
(Placed in Library, See No. LT 4727/15/11)
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2008-2009.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
(Placed in Library, See No. LT 4728/15/11)
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2009-2010.

(30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

(Placed in Library, See No. LT 4729/15/11)

(31) (i) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2009-2010, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2009-2010.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(Placed in Library, See No. LT 4730/15/11)

(33) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Ropar, for the year 2009-2010, together with Audit Report thereon.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(Placed in Library, See No. LT 4731/15/11)

(35) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Gandhinagar, for the year 2008-2009, together with Audit Report thereon.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(Placed in Library, See No. LT 4732/15/11)

(37) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2007-2008.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(Placed in Library, See No. LT 4733/15/11)

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2009-2010.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(Placed in Library, See No. LT 4734/15/11)

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2009-2010.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2009-2010, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management, Gwalior, for the year 2009-2010.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(Placed in Library, See No. LT 4735/15/11)

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2009-2010.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(Placed in Library, See No. LT 4736/15/11)

- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Imphal, for the year 2009-2010.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Imphal, for the year 2009-2010.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(Placed in Library, See No. LT 4737/15/11)

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2009-2010.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(Placed in Library, See No. LT 4738/15/11)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): I beg to lay on the Table a copy of the Diplomatic and Consular Officers (Fees) Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 325(E) in Gazette of India dated the 18th April, 2011 under Section 8 of the Diplomatic and Consular Officers (Oaths and Fees) Act, 1948.

(Placed in Library, See No. LT 4739/15/11)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Sanchar Nigam Limited and the Department of Telecommunication, Ministry of Communications and Information Technology for the year 2011-2012.

(Placed in Library, See No. LT 4740/15/11)

... (*Interruptions*)

12.01 hrs.**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
11th Report**

SHRI VIJAY BAHADUR SINGH (HAMIRPUR, U.P.): I beg to present the Eighteenth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

... (*Interruptions*)

12.01½ hrs.**COMMITTEE ON EMPOWERMENT OF WOMEN
8th Report**

SHRIMATI CHANDRESH KUMARI (JODHPUR): I beg to present the Eighth Report (Hindi and English versions) of the Committee on Empowerment of Women (2010-11) on the subject 'Working Conditions of Anganwadi Workers'.

12.02 hrs.**STANDING COMMITTEE ON PERSONNEL,
PUBLIC GRIEVANCES, LAW AND JUSTICE
46th Report**

KUMARI MEENAKSHI NATRAJAN (MANDSAUR): I beg to lay on the Table the Forty-sixth *Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Public Interest Disclosure and Protection to Persons Making the Disclosures Bill, 2010.

... (*Interruptions*)

* Presented to Hon'ble Chairman, Rajya Sabha on 9th June, 2011 and forwarded to Hon'ble Speaker, Lok Sabha on the same day.

12.03 hrs.

STATEMENTS BY MINISTERS

(i) ISSUE OF NUCLEAR ENRICHMENT AND REPROCESSING (ENR) TECHNOLOGY *

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S.M. KRISHNA): I beg to lay the following statement:

Mr. Deputy Speaker, several Members have raised the issue of the adoption of new guidelines by the Nuclear Suppliers Group at its Plenary meeting in the Netherlands from June 23-24, 2011 relating to transfer of enrichment and reprocessing technologies.

2. Concerns have been expressed about its implications on our existing agreements with other countries on civil nuclear cooperation, whether the revised guidelines are targeted at India and where do they leave us with regard to the scope of our civil nuclear cooperation with the rest of the world.

3. In this context, I wish to make the following clarifications :-

i) We are absolutely clear that as far as India is concerned, the basis of our international civil nuclear cooperation remains as contained in the special exemption from the NSG guidelines given to India on September 6, 2008. The "Statement on Civil Nuclear Cooperation with India" issued on September 6, 2008 after an Extraordinary Plenary Meeting of the NSG spells out the scope of our cooperation. That statement contains reciprocal commitments and actions by both sides relating to international civil nuclear cooperation.

ii) The September 2008 exemption accords a special status to India. It was granted knowing full well that India is not a signatory to the Nuclear Non-Proliferation Treaty. Honourable Members would recall that on August 17, 2006, PM had indicated that one of our main objectives of the Civil Nuclear Initiative was the removal of restrictions on

* Laid on the Table and also placed in the Library, See No. LT 4741/15/11

all aspects of cooperation and technology transfers pertaining to civil nuclear energy, covering all aspects of the complete nuclear fuel cycle. We see this as the surest guarantee of India's acceptance as a full and equal partner of the international nuclear community. As PM had informed this august House on July 29, 2009, we were successful in securing a "clean" exemption from the NSG in September 2008 i.e. the NSG members had agreed to transfer all technologies which are consistent with their national law.

iii) As far as we are concerned, the September 2008 decision is the basis and overarching framework that governs cooperation in civil nuclear matters between India and the NSG. The issue is the full implementation of that understanding. This is what we expect and our major partners are committed to.

iv) We must take note of the fact that the NSG Public Statement of June 24, 2011 makes a specific reference to cooperation with India. It says that the NSG "continued to consider all aspects of the implementation of the 2008 Statement on Civil Nuclear Cooperation with India and discussed the NSG relationship with India".

v) The agreements reached for permitting international civil nuclear cooperation with India contain commitments on both sides. We expect all NSG members to honour their commitments as reflected in the 2008 NSG Statement and our bilateral cooperation agreements.

vi) The Guidelines of June 23-24, 2011 are a decision by the NSG. India is not a member of the NSG as yet and therefore not a party to this decision.

4. Following the NSG Plenary of June 2011, several of our partners have clarified their positions:

i) The US Department of State in a Press Statement has stated that the "Obama Administration fully supports the 'clean' Nuclear Suppliers Group exception for India and speedy implementation of the US-India Civil Nuclear Cooperation Agreement. Nothing about the new Enrichment and Reprocessing (ENR) transfer restrictions

agreed to by the NSG members should be construed as detracting from the unique impact and importance of the US-India Agreement or our commitment to full civil nuclear cooperation". The Press Statement further states that the "NSG's NPT references, including those in the ENR guidelines, in no way detract from the exception granted to India by NSG members in 2008".

ii) A Communique issued by the Ambassador of France in New Delhi on July 5, 2011 has stated that the NSG exemption "reflects the unique situation of India and constitutes a historical achievement. Therefore, in the French view, nothing in the existing and future guidelines shall be interpreted as detracting from that exemption or reducing the ambition of our bilateral cooperation".

iii) The Russian Foreign Ministry spokesman on July 14, 2011 stated that the NSG decision "does not affect in any way the September 2008 decision of the Group to unfreeze peaceful nuclear cooperation with India".

5. In so far as enrichment and reprocessing technology is concerned, I would like to reiterate to Honourable Members that India has full mastery of the entire nuclear fuel cycle, and this includes enrichment and reprocessing technology. We have a well-developed indigenous enrichment and reprocessing infrastructure. Government is committed to taking forward our domestic three-stage nuclear power programme. India is among the handful of countries that has developed fast breeder technology. Access to enrichment and reprocessing technology from abroad, as part of international civil nuclear cooperation, is only an additionality to accelerate our three-stage programme.

6. The transfer of enrichment and reprocessing items and technology has no bearing whatsoever on India's upfront entitlement to reprocess foreign origin spent fuel and the use of such fuel in our own safeguarded facilities.

7. Not every NSG member has the ability to undertake transfer of enrichment and reprocessing items and technology to other countries. We expect that those that do and

have committed to do so in bilateral agreements with India, will live up to their legal commitments.

8. I would also like reassure Honourable Members that we will not accept pre-conditions for transfer of enrichment and reprocessing items and technology. There is no question of India joining the Nuclear Non-Proliferation Treaty as a non-nuclear weapon State.

9. India is engaged with the four multilateral export control regimes, namely the NSG, the Missile Technology Control Regime, the Australia Group and the Wassenaar Arrangement for full membership. We have noted with appreciation the expressions of support from a number of our partners towards this objective.

10. I am confident that the international nuclear order will continue to evolve in India's favour. We are poised to emerge as one of the major nuclear countries in the world, with a large and diversified nuclear industry. India is committed to full international civil nuclear cooperation for the development needs of our country and is engaged in discussions with foreign companies to expand our nuclear energy programme. We expect that our international partners will fully honour their commitments in this regard.

(ii) STATUS OF IMPLEMENTATION OF THE RECOMMENDATIONS CONTAINED IN THE 215TH REPORT OF THE STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS ON DEMANDS FOR GRANTS (2010-11), PERTAINING TO THE DEPARTMENT OF SPACE*

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): I beg to lay this statement on the status of implementation of recommendations contained in the 206th Report of the Parliamentary Standing Committee on Science and Technology, Environment and Forests on Demands for Grants 2010-2011 of Department of Space, in pursuance of direction 73A of Hon'ble Speaker, Lok Sabha, issued under the provisions of Rule 389 of Rules of Procedure and Conduct of Business in the Lok Sabha vide Lok Sabha Bulletin- Part II (No.456) dated September 1, 2004.

The Parliamentary Standing Committee took evidence of the representatives of the Department of Space on December 22nd April 2010, while considering Demands for Grants for the year 2010-2011. The Committee recommended the Demands for Grants of the Department of Space in its 215th Report presented to the Rajya Sabha on 13th December 2010 and laid on the table of the Lok Sabha on 13th December 2010.

The Standing Committee, in its report, made thirteen (13) recommendations contained in the Committee's report. The 'Action Taken Report' on all the recommendations of the Committee was furnished by Department of Space in September 2010.

The Committee, considered the action taken report and adopted the same in its meeting held in December 2010 While accepting with satisfaction the action taken by the Department, the committee, have made further suggestions, which are continuing in nature. The Department has noted these suggestions for implementation. A Statement showing the recommendations of the Parliamentary Standing Committee and the Action Taken Report on the same is laid on the Table of the House.

* Laid on the Table and also placed in Library, See No. LT 4742/15/11

12.04 hrs.

MATTERS UNDER RULE 377*

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Matters under rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over the slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

* Treated as laid on the Table

(i) Need to increase the frequency of Air India Flights between Kerala and Gulf countries during the festive season of Ramadan and Onam

SHRI K. SUDHAKARAN (KANNUR): There is genuine demand for the increase of Air India and Air India Express services during the Ramadan and Onam festival period, between Kerala and Gulf Countries. The migrant workers from Kerala are facing difficulties during these festival season, due to insufficient flight service and huge hike in ticket rates. During these festival seasons, these migrant workers are forced to pay exorbitant rate for Air tickets from Gulf countries to Kerala. During these festive seasons every Keralite wishes to come to Kerala to unite with their entire family. It is a well noticed fact that passengers of a particular flight, travelling in the same sector pay different fares for the same date and class of journey. Air India can make necessary and adequate arrangements for these people from Kerala, who play a vital role for the development of the State, by increasing number of flight services from the existing frequency to meet the passengers' demand. This will, in one way also lead to revenue generation for national carriers as well as create high confidence among our national carriers in future also. State Government of Kerala is very pro-active to make all other arrangements for arrival and departure of passengers at Kozhikode, Kochi and Thiruvanthapuram Airports. I would request the Union Government to rush in with adequate measures especially during this festival season, to meet the aspirations of people from Kerala who are contributing to the development of the state in a commendable way.

(ii) Need to undertake development of districts of Uttar Pradesh bordering Nepal under Border Area Development Programme

डॉ. विनय कुमार पाण्डेय (श्रावस्ती): बार्डर एरिया डेवलपमेंट प्रोग्राम के अंतर्गत भारत-नेपाल सीमा से सटे जनपद बलरामपुर, श्रावस्ती, बहराइच, लखीमपुर खीरी, महाराजगंज, सिद्धार्थनगर, गोरखपुर, कुशीनगर जोकि लगभग 15 किलोमीटर तक सटे हुए हैं, उनके सर्वांगीण विकास की योजना बनाई जानी चाहिए। जिसके लिए सबसे प्रथम गांवों की सड़कों का सुदृढीकरण किया जाना अत्यंत आवश्यक है जोकि सामरिक दृष्टि से बहुत महत्वपूर्ण है। इसके अलावा गांवों के विद्युतीकरण, पक्की नालियों का निर्माण, सामुदायिक केन्द्र, पाठशालाओं, अनाज भंडारण एवं रखरखाव केन्द्र, कृषि विपणन केन्द्र, पशुपालन एवं रेशम उत्पादन केन्द्र, दूरसंचार सुदृढीकरण, आई.टी.आई., पॉलिटैक्निक तथा अन्य रोजगारपरक शिक्षण संस्थाओं, प्रत्येक 15 किलोमीटर पर माध्यमिक एवं उच्च शिक्षा केन्द्र, हर पांच किलोमीटर पर स्वास्थ्य केन्द्र की स्थापना करायी जाए जिससे भारत-नेपाल सीमा से सटे हुए जिलों की विकास की गति तीव्र हो सकें। इसके लिए भारत सरकार द्वारा चलाई जा रही विभिन्न मंत्रालयों के अंतर्गत विभिन्न परियोजनाओं को सिंगल अम्ब्रेला योजना के अंतर्गत समायोजन किया जाना चाहिए, जिससे अंतर्राष्ट्रीय सीमा को सामरिक दृष्टि से सुदृढ करते हुए स्थानीय निवासों को सामरिक प्रशिक्षण प्रदान कर समृद्धशाली बनाया जा सके। इससे सरकार की भारत निर्माण की मूल भावना से आम जनता को सीधा जोड़ते हुए राष्ट्र विकास, सुरक्षा तथा सीधी भागीदारी सुनिश्चित की जानी संभव हो सकेगी।

(iii) Need to take immediate steps to ensure easy and adequate availability of Muriate of Potash and DAP Fertilizers to the farmers in Tamil Nadu

SHRI S.S. RAMASUBBU (TIRUNELVELI): Madam, One of the major fertilizers being used by the farmers in the whole country particularly in Tamil Nadu is Muriate of Potash(MOP) and that is in acute shortage and for the last two months, the stock is almost Nil. The situation has arisen because of the current import policy. The major importer is government owned, Indian Potash Limited which is importing and distributing. One of the reasons for acute shortage during the year is higher international market price for MOP which is hiked by about 2-1/2 times in comparison with previous year. Government is hesitant to import MOP because of its higher cost and consequent subsidy burden and aimed at reducing subsidy on imported fertilizer. Since MOP is the major imported fertilizer and farmers are mostly using this fertilizer in Tamil Nadu for all crops and due to the extant policy, the farmers are getting inadequate supply. Even if the Government thinks of importing more quantity of MOP, it will take few days for shipment period. If this situation continues, the farmers will suffer and it will affect crop production.

Another major fertilizer widely used in Tamil Nadu is Di-ammonium Phosphate (DAP) which is also in short supply. In Tamil Nadu, for all crops, the major basal application period is August and September.

I, shall, therefore, humbly urge upon the Union Government to take immediate steps to ensure easy and adequate availability of MOP-DAP fertilizers to the farmers in Tamil Nadu at reasonable prices without delay.

(iv) Need to protect the interests of people belonging to Scheduled Castes and Scheduled Tribes keeping in view the decision of Hon'ble Supreme Court in M. Nagaraj Case regarding reservation

श्री पन्ना लाल पुनिया (बाराबंकी): भारतीय संविधान में अनुसूचित जाति/जनजाति के सदस्यों के लिए नौकरी एवं पदोन्नति में आरक्षण की व्यवस्था की गई है, लेकिन उच्चतम एवं उच्च न्यायालयों की पीठों द्वारा समय-समय पर जारी आदेशों के कारण पदोन्नति में आरक्षण को लेकर विभिन्न प्रकार की भ्रान्तियां पूरे देश भर में फैली हुई हैं। इसी प्रकार का एक उदाहरण उच्चतम न्यायालय का एम. नागराज केस भी है, जिसके निर्णय अनुसार पदोन्नति में आरक्षण की संविधानिक व्यवस्था को लागू करने से पहले प्रत्येक केस में सक्षम अधिकारी/राज्यों को यह सुनिश्चित करना होगा कि:-

1. अनुसूचित जाति/जनजाति वर्तमान में भी सामाजिक रूप से पिछड़े हैं।
2. नौकरियों में अभी भी इस वर्ग का प्रतिनिधित्व पूरा नहीं है।
3. पदोन्नति में आरक्षण से प्रशासनिक क्षमता पर प्रभाव पड़ेगा।

उच्चतम न्यायालय द्वारा मांगे गए उक्त विवरणों के संदर्भ में राष्ट्रीय अनुसूचित जाति आयोग ने देशव्यापी सर्वे कर आंकड़ों का संकलन कर एक रिपोर्ट तैयार की है, जिसे भारत सरकार को भी प्रस्तुत किया जा चुका है।

अनुसूचित जाति/जनजाति समाज की ओर से भारत सरकार से अपेक्षा की जाती है कि भारत सरकार स्वयं उच्चतम न्यायालय में एम. नागराज केस में पार्टी बनकर उक्त निर्णय को चुनौती दें, क्योंकि इस केस के निर्णयानुसार मांगे गए उक्त विवरण अनावश्यक है और उच्चतम न्यायालय द्वारा इन्दिरा साहनी मामले में निर्धारित सिद्धांतों के खिलाफ है।

मैं प्रधानमंत्री जी से मांग करता हूं कि जल्द से जल्द इस महत्वपूर्ण विषय पर गंभीरता से कार्यवाही करें, ताकि अनेक प्रदेशों में अनावश्यक रूप से पैदा की गई भ्रामिक स्थिति समाप्त हो।

(v) Need to upgrade Ajni Railway Station and reconstruct Railway Over Bridge at the Ajni Railway Station in Nagpur, Maharashtra

SHRI VILAS MUTTEMWAR (NAGPUR): During his budget speech in 2008 the then Hon'ble Minister for Railways had, in principle, agreed to include Railway Station, Nagpur along with the other eight railway stations proposed to be upgraded to the level of World Class Railway Stations. The existing Nagpur railway station is 125 years old and is being preserved as a heritage building. Therefore, there being no scope for its further development, the people of Nagpur at large proposed the development of Ajni Railway Station, which is in the heart of Nagpur city and which would provide easy accessibility and better facilities to the majority of people. But unfortunately, no headway has been made in its implementation during the last over three years.

The then Hon'ble Minister for Railways also announced in her budget speech in 2009 that the existing Railway Hospital in Nagpur would also be upgraded and developed as a Medical College cum Hospital with all the required infrastructure and the financial needs. During his visit to Nagpur Hon'ble Union Minister of State for Railways also assured to follow up the implementation of this important proposal.

The Railway Over Bridge (ROB) at the Ajni Railway Station, 125 years old, is completely in ramshackle position and might cause a big disaster owing to the heavy traffic passing over it. The Hon'ble Minister of State for Railways, also visited the site and agreed to have it reconstructed simultaneously along with the upgradation of the Ajni Railway Station.

The people of Nagpur are extremely happy with these assurances of the Government and hoped that the said proposals would be implemented on priority basis which are felt to be absolutely necessary in view of the expanding industrial, educational, economic, health activities and increasing population of Nagpur. I would urge upon the Government to accord priority in the implementation of the long cherished demands of the people of Nagpur.

(vi) Need to cancel the proposed Sindhoh Barrage Project in Sambalpur Parliamentary Constituency, Odisha

SHRI AMARNATH PRADHAN (SAMBALPUR): The tripartite MoU has been signed among NHPC, OHPC and the Government of Odisha for Sindhoh Barrage project on river Mahanadi to generate 320 Mega Watt electricity in my Parliamentary Constituency Sambalpur in the State of Odisha. Thousands of hectares of fertile agricultural land, inhabited villages, cultural heritage of the districts of Sonapur and Boudh would be submerged because of this project. I am against the project. I urge upon the Government to drop the proposal of Sindhoh Barrage Project.

(vii) Need to undertake measures for making the Vishwamitri river pollution free

श्री बालकृष्ण खांडेराव शुक्ला (वडोदरा): मेरे संसदीय क्षेत्र वडोदरा, जोकि एक पुरातन शहर है, महाराजा संभाजीराव व गायकवाड के कार्य प्रणाली के कारण पूरे विश्व में वह प्रसिद्ध हुआ है ।

वडोदरा शहर से विश्वामित्री नदी बहती है जोकि महर्षि विश्वामित्र ऋषि के तपस्या के कारण जानी जाती है । नदी, शहर के मध्य में से गुजरती है और उसमें 340 के करीब मगरमछ रहते हैं ।

सालों से यह नदी एक गंदा नाला बन गया है और नष्ट होने के कगार पर है ।

केन्द्र सरकार से दरखास्त है कि जिस प्रकार से गंगा नदी शुद्धि करने हेतु प्रावधान किया गया है उसी प्रकार से "विश्वामित्री" नदी शुद्ध और सुरक्षित करें और इसमें स्थित मगरमच्छों की सुरक्षा हेतु योग्य कार्यवाही की जाए ।

(viii) Need to take steps to construct Panchnada dam in Etawah Parliamentary Constituency, Uttar Pradesh

श्री प्रेमदास (इटावा): माननीय मंत्री जी का ध्यान मेरे संसदीय क्षेत्र इटावा के जनहित की प्रमुख समस्या की ओर आकृष्ट करते हुए कहना है कि पचनद डैम का निर्माण हेतु कोई पहल आज तक नहीं की गई है जबकि यदि इस बांध का निर्माण होता है तो तीन प्रदेशों को भी लाभ होगा एवं चंबल का बीहड़ क्षेत्र का सिंचाई होगा तथा पेयजल के साथ-साथ विद्युत उत्पादन भी होगा ।

अतः जनहित की प्रमुख समस्या पचनद बांध का निर्माण शीघ्र कराने की कृपा करें ।

(ix) Need to start production in Ordnance Factories set up in Nalanda Parliamentary Constituency, Bihar

श्री कौशलेन्द्र कुमार (नालंदा): मेरे संसदीय क्षेत्र नालंदा के राजगीर में आयुध फैक्ट्री की तीन यूनिट बनी है जिसमें दो का चालू होने का प्रस्ताव है, लेकिन एक यूनिट जिसमें सबसे ज्यादा खर्च 1100 करोड़ रुपये आया है, अभी तक चालू नहीं हो पाया है जिससे फैक्ट्री का उत्पादन ठप्प है। इसको चालू किये जाने को लेकर मैंने बहुत प्रयास किये लेकिन अभी तक रक्षा मंत्रालय के रक्षा उत्पादन विभाग ने कोई निर्णय नहीं लिया जिससे कर्मचारियों एवं अधिकारियों में भी असंतोष है। सरकार ने इसी सदन में यह आश्वासन दिया था कि इस आयुध फैक्ट्री में उत्पादन 2011 से शुरू हो जायेगा, लेकिन अभी तक इस पर अमल नहीं हो रहा है।

मैं सदन के माध्यम से सरकार से यह मांग करता हूँ कि आयुध फैक्ट्री की तीनों यूनिट को यथा शीघ्र चालू किये जाने की पहल इसी 2011 में शुरू करें एवं अपने आश्वासन को क्रियान्वित करें।

(x) Need to take steps to check the soil erosion caused by river Ganges in district Hooghly, West Bengal

DR. RATNA DE (HOOGHLY): The soil erosion at the bank of river Ganges from Balagar to Tribeni in District Hooghly West Bengal has been taking place very fast for several years. The present condition is very serious. The river may further inundate the adjacent rural areas at any time. At present, people with their pet animals are moving away to save their own lives and the lives of the dependent animal. The river has damaged a huge area of cultivated land. I would request the minister to take urgent steps to save many lives by taking necessary measures to stop erosion.

**(xi) Need to settle the issues of workers of the Hindustan Cables Limited,
Rupnarayanpur Unit in West Bengal**

SHRI BANSA GOPAL CHOWDHURY (ASANSOL): The Hindustan Cables Ltd., Rupnarayanpur Unit in West Bengal has been referred to BIFR. No final decision has yet been arrived at. The Heavy Industries Department has not sent any final proposal. Meanwhile a team from Ministry of Defence has visited the unit, which will help the unit if proper necessary steps are taken from the Government. The Government should also come forward to settle the Provident Fund issue of the workers. Total amount of money should be deposited in the P.F. account of the workers immediately. On the one hand workers are not getting salary regularly and on the other hand they are quite in dark about their P.F account. Government should take effective steps.

(xii) Need to expedite the completion of Khurda-Bolangir rail line project in Odisha

SHRI RUDRAMADHAB RAY (KANDHAMAL): Khurda-Bolangir New Line (289 km) project was included in the budget 1994-1995. Although nearly 16 years have passed, the 1st phase (36 km) has not yet been completed. The then Hon'ble Minister for Railways in her reply to the U/S question No. – 1207 dated 3.3.2011 had stated that the 1st phase (36 kms) of the work has been targeted for completion during 2010-2011 i.e. by 31 March 2011. But till date the work has not been completed. On the other hand the budgetary allocation for the year which was 120 crores has been reduced to 60 crores in the budget 2011-2012. Almost all the Members of Parliament from Odisha across party line are concerned about delay in completion of this Khurda road-Bolangir Rail Line and are of the opinion that work should be expedited on this railway line without any delay.

Under the above circumstances, I urge upon the Hon'ble Railway Minister to expedite the progress with priority.

(xiii) Need to construct a Railway Station at Kadabahalli village in Nilmangala Taluk, Mandya District, Karnataka

SHRI N. CHELUVARAYA SWAMY (MANDYA): I would like to draw the attention of Hon'ble Minister of Railways about the problems being faced by the people in and around Kadabahalli village, Nilmangala Taluk, Mandya district, Karnataka.

Railways is constructing Hassan-Bangalore New Railway Line in Karnataka. Along this new railway line a village called Kadabahalli is situated. This Village is one of the Obli Headquarters, which consists of nearly 100 villages. There is no rail connectivity to this Village and the villagers of more than 100 villages (approximately more than 1 lakh villagers) have to go a long distance in catching a train to transport their produces. There is a genuine demand of the people of these 100 villages that a Railway Station is constructed on this Hassan-Bangalore New Railway Line at Kadabahalli. This area belongs to my Parliamentary Constituency and this is one of the most genuine demands of the people of my Constituency which needs Railway's immediate attention.

Keeping in view of the above, I urge upon the Union Government to consider construction of a Railway Station at Kadabahalli Village in Nilmangala Taluk, Mandya District, Karnataka for the benefit of the people of in and around Kadabahalli village in Karnataka.

(xiv) Need to establish a Regional Passport Office at Kolhapur in Maharashtra

SHRI SADASHIVRAO DADOBA MANDLIK (KOLHAPUR): The Kolhapur district in Maharashtra State is a hub of industrial activity and Information Technology Parks. In addition to five industrial estates in the district one more new Five Star Industrial Estate has come up at Kagal near Kolhapur under Maharashtra Industrial Development Corporation. These industrial estates supply various technical spare parts and manufactured goods to Western and middle east countries. In addition to these various leather goods, finished textile goods, jaggery and sugar are exported from Kolhapur.

All these manufacturing units are located in the district of Sangli, Kolhapur, Ratnagiri, Sindhudurg, and for all these districts Kolhapur is the central place. The number of persons from all these exporting houses seeking passport has grown very large in recent years. Since, the present passport office is located in Pune, all these persons have to go to Pune and stay there for a day or two resulting in wastage of time and money.

There are more than 100 applications per day for passport and it is very inconvenient for all these persons to travel to Pune for passport requirement. It is most likely that present Airport runway at Kolhapur will be extended in near future and the Airport will receive international flights also. So the number of tourists and traders visiting the foreign lands will increase and they will need passports.

I urge the Ministry of External Affairs to establish one Regional Passport Office at Kolhapur to facilitate foreign going travellers easy access for obtaining passports in time.

... (*Interruptions*)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again at 2 p.m.

12.04 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs.

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

... (Interruptions)

उपाध्यक्ष महोदय : कुछ भी रिकॉर्ड में नहीं जाएगा।

...(व्यवधान) *

14.0½ hrs.

At this stage, Shri Ganesh Singh, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again tomorrow, 11th August, 2011 at 11 a.m.

14.01 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 11, 2011/Sravana 20, 1933 (Saka).

* Not recorded

